

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:2075

ANSWERED ON:09.03.2006

PENDING CASES OF RECONSTITUTION OF DEALERSHIP

Chowdhury Shri Adhir Ranjan

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

:

(a): whether the Government had issued any advice to all the public sector oil companies to clear all the pending cases of reconstitution of dealership by January 31, 2006;

(b): if so, the details thereof;

(c): the number of cases pending as on date, company-wise and state-wise; and

(d): the action taken/proposed to be taken for the early disposal of pending cases?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DINSHA PATEL)

(a) & (b): Yes, Sir. The public sector oil marketing companies (OMCs), viz., Indian Oil Corporation Limited (IOC), Hindustan Petroleum Corporation Limited (HPC), Bharat Petroleum Corporation Limited (BPC) and IBP Co. Limited (IBP), were advised by the Government, on 26.12.2005, to dispose off the pending cases of, inter alia, reconstitution of dealerships of petroleum products, by January 31, 2006, as per the new guidelines to be adopted by them for the purpose.

(c): As reported by OMCs, OMC-wise position of pending cases of reconstitution of dealerships, as at the end of February, 2006, was as under:-

OMC Number of cases of  
reconstitution of  
dealerships pending  
for decision.

IOC	154
HPC	164
BPC	57
IBP	48
Total	423

State-wise details of the pending cases are available with the Director (Marketing) of the OMC concerned.

(d): Approval of proposals for reconstitution of dealerships requires detailed scrutiny and legal vetting. Apart from this, the dealerships, proposing reconstitution, are also required to submit a number of documents like no objection certificates from the legal heirs, proper partnership deeds, documents pertaining to incoming partners, etc. In most of the cases, the decision remains pending due to non-submission of proper documents by the dealerships. However, efforts are made by the OMCs for expediting decision.